

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 265 of 2012**

**Dated: 3<sup>rd</sup> January, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Brihanmumbai Electric Supply & Transport ...Appellant (s)  
Undertaking**

**Versus**

**Maharashtra Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor  
Mr. V.K. Patil  
Mr. N.V. Bhandari  
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
Ms. Richa Bhardawaja for R-1

**ORDER**

**Admit.** Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 24.01.2013 after serving copy on the other side.

Post the matter on **08.02.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**( Rakesh Nath )  
Technical Member  
ts/mk**

**(Justice M. Karpaga Vinayagam)  
Chairperson**